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MCRC-30057-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 6th OF AUGUST. 2025

MISC. CRIMINAL CASE No. 30057 of 2025

AJAY AND OTHERS

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Harshad Tapadia-Advocate for the applicants.

Shri K K Tiwari- GA appearing on behalf of Advocate General.

ORDER

- 1] They are heard. Perused the case diary / challan papers.
- 2] This is first bail application filed by the applicants under Section 483 of BNSS, 2023 / 439 of Cr.P.C. as they are implicated in connection with Crime No.151/2025 registered at Police Station Pansemal, District Badwani (MP) for offence punishable under Section 8/20 of the NDPS Act. The applicant is in custody since 23.5.2025.
- 3] The allegation against the applicants is that they were also involved in the aforesaid case wherein, 100 grams of Ganja was seized from the joint possession of the applicants whereas the commercial quantity is 20 Kg.
- 4] Counsel for the applicants has submitted that there are no criminal antecedents against the present applicants and they are lodged in jail since 23.5.2025 and no other criminal case have been registered against the applicants and final conclusion of the trial is likely to take sufficient long time, therefore, it is prayed that the application be allowed and the applicants be released on bail.
- 5] Counsel for the respondent / State, on the other hand, has opposed the prayer.
- 6] Having considered the rival submissions, perusal of the case diary and



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that the applicants are lodged in jail since 23.5.2025 and the final conclusion of the trial is likely to take sufficient long time, without reflecting anything on the merits of the case, the application filed by under Section 483 of the BNSS on behalf of the applicants is hereby allowed.

- 7] The applicants are directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (rupees twenty five thousand) each with one solvent surety each of the like amount to the satisfaction of the trial Court for their regular appearance before the trial Court during trial with a condition that they shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
- 8] The M.Cr.C. stands *allowed* and *disposed of*. Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

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